

Minutes of the meeting held on 25th June, 2020 at 14:30 hrs.

Present

Shri Bimal Julka, Chief Information Commissioner
Shri D.P. Sinha, Information Commissioner
Shri Y. K. Sinha, Information Commissioner
Smt. Vanaja N Sarna, Information Commissioner
Shri Neeraj Kumar Gupta, Information Commissioner
Shri Suresh Chandra, Information Commissioner
Secretary to the Commission, assisted by other officers

A meeting of Commission was held on 25.06.2020 at 14:30 hrs.

The following point was discussed:

1. **To deliberate on the grant of retirement benefits as Information Commissioner (retired) to Shri Bimal Julka, current Chief Information Commissioner.**

The Commission discussed the issue and decided to pass a resolution in this regard. Copy of the resolution is attached as Annexure-1.



(Rahul Rastogi)
Joint Secretary (Admn.)

To

1. PPS to Chief Information Commissioner (BJ)
2. PPS to Information Commissioner (DP)
3. PPS to Information Commissioner (YS)
4. PPS to Information Commissioner (VN)
5. PPS to Information Commissioner (NG)
6. PPS to Information Commissioner (SC)
7. PPS to Information Commissioner (AP)
8. PPS to Secretary/PS to Additional Secretary

Copy also to:

1. JS (Law)/JS (P&B)/ JS (MR)
2. Shri Sushil Kumar, DS (Admn)
3. Shri S.K. Rabbani, DS (Gen. Admn)
4. Shri K.A. Talwar, DS (CR-I)
5. Shri U.C. Joshi, DS (Law)
6. Shri R.S.Murthy, Consultant
7. Shri S C Sharma, Consultant
8. Shri R.P. Grover, Consultant
9. Shri Baljit Singh Kasana, Consultant
10. Shri H.P. Sen, Consultant
11. Shri K.L. Das, Consultant
12. Shri A.K. Assija, Consultant



(Rahul Rastogi)
Joint Secretary (Admn.)

File No.: 12/2/2020-CIC/Admn/MOM
केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग / Baba Gangnath Marg
मुनिरका/ Munirka, नई दिल्ली/110067-New Delhi 110067

Date: 25.06.2020

To deliberate on the grant of retirement benefits as Information Commissioner (retired) to Shri Bimal Julka, current Chief Information Commissioner.

Resolution

1. The Commission deliberated and resolved as follows:
 - (i) The appointment of Sh. Bimal Julka as Information Commissioner was done on 25.02.2016 under the RTI Act, 2005, therefore, provisions of Section 13 (5) of the unamended RTI Act, 2005 relating to salaries and allowances payable and other terms and conditions of service, would apply to him as an Information Commissioner.
 - (ii) Ministry of Law and Justice (Legislative Department) notification dated 01.08.2019, states that the Chief Information Commissioner and the Information Commissioners appointed before the commencement of Right to Information (Amendment) Act, 2019 shall continue to be governed by the provision of this Act and the Rules made thereunder as if the Right to Information (Amendment) Act, 2019 had not come into force.
 - (iii) Therefore, the Commission observes that Sh. Bimal Julka, having been appointed as Information Commissioner w. e. f. 25.02.2016, prior to RTI (Amendment) Act, 2019 and served till 05.03.2020, is entitled to all the benefits in the capacity of a former Information Commissioner, irrespective of his fresh appointment as Chief Information Commissioner on 06.03.2020.



(Rahul Rastogi)
Joint Secretary (Admn.)